

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.287/MP/2019

- Subject : Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for enforcement of 'must run' status granted to solar power projects and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Despatch Centre to stop issuing backing down instructions to the Petitioners.
- Date of Hearing : 15.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Wardha Solar (Maharashtra) Private Limited (WSMPL) & Anr.
- Respondents : Karnataka State Load Despatch Centre (KSLDC) and 4 Ors.
- Parties Present : Shri Amit Kapur, Advocate, WSMPL
Ms. Gayatri Aryan, Advocate, WSMPL
Shri Ankitesh Ojha, Advocate, WSMPL
Shri Tanmay Vyas, WSMPL
Shri Gajendra Sinh, NLDC
Shri Shahbaaz Hussain, Advocate, KSLDC & KPTCL
Shri Fahad Khan, Advocate, KSLDC & KPTCL
Ms. Ilma Subhan, Advocate, KSLDC & KPTCL

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that vide Record of Proceedings for the hearing dated 22.9.2022, POSOCO was directed to conduct an independent inquiry into whether the backing down/curtailment of generation in the case of the Petitioners was on account of grid safety/security or for any other purpose and to submit its report. However, the Petitioners are yet to receive this report from POSOCO.

2. In response to the specific query of the Commission, the representative of the POSOCO submitted that POSOCO will be filing/uploading its report today. The representative of POSOCO added that delay has occurred owing to delay in receipt of certain required information.

3. In response, learned counsel for the Petitioners sought four weeks' time to examine the report and file their response thereon.

4. Considering the submissions made by learned counsel for the Petitioners and the representative of POSOCO, the Commission directed the POSOCO to upload the report within two days and both the sides are permitted to file their response to the said report, if any, within four weeks.



5. The Petition shall be listed for hearing on 7.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**